[Shri Ravindra Varma]

hope that the Business Advisory Committee will come to a decision which Mr. Ravi will find satisfactroy.

14.20 hrs.

## MULTI-STATE COOPERATIVE SOCIETIES BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI HUKAM RAM (Jalore): I beg to move:

"That this House do further extend upto the last day of the Budget Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to cooperative societies with objects not confined to one State and serving the interests of members in more than one State."

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the last day of the Budget Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confind to one State and serving the interests of members in more than one State."

The motion was adopted.

14.21 hrs.

PAYMENT OF BONUS (AMEND-MENT) BILL\*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move for leave to introduce a Bill to amend the Payment of Bonus (Amendment) Act, 1977.

SHRI VAYALAR RAVI (Chiravinkil): Mr. Deputy Speaker, Sir. I rise to oppose its introduction not because of the contents of the Bill but the way in which this Bill has been brought forward. I do confess and concede the fact that the previous Bill was a product of evils of Emergency and that it should not have been brought on that occasion. This the solemn assurance given to the people of India by the Janata Party in their election manifesto that if they come to power, this would be annulled and the Bonus Act be amended; and that they would see that the legitimate rights of the workers were restored to them. Everybody in this country was hoping that this Government will restore the fundamental rights of the workers and see that the bonus is a part of their wage and it is not as the basis of surplus theory. This is the whole concern. Unfortunately, the Government has adopted a method of piecemeal measure. Every year, they are issuing Ordinances and coming before the House with Bills That is my objection. They must bring a comprehensive Bill regarding bonus and settle the issue for ever and see that the workers get their due share from production. Since this matter will be debated during the discussion on the Bill I do not want to go in detail. I do not wish to blame the Minister because of his personal concern, but I hope that he will not take it as his personal concern. This is the policy of the Government to which he belongs. I wish that he must impress upon his colleagues who do not agree with the principle of bonus and see that there is a Bill on this and this issue is settled for ever instead of bringing forward piecemeal legislations. That is why I want to record this objection of mine and I oppose this Bill.

MR. DEPUTY-SPEAKER: Does it need opposition? You are giving a suggestion.

SHRI RAVINDRA VARMA: I know my hon, friend who said that he

<sup>\*</sup>Published in Gazette of India Extraordinary Part II Section 2 dated 24-11-78.